

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 316/2010

Subject : Approval under Regulation 86 for transmission tariff for Singrauli Transmission System in Northern Region for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 22.3.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : PGCIL

Respondents : Uttar Pradesh Power Corporation Limited and 16 others.

Parties present : Shri S.S Raju, Power Grid
Shri M.M. Mundal, Power Grid
Shri Rajeev Gupta, Power Grid
Shri R.B. Sharma, BRPL

The representative of the petitioner submitted that the petition is for determination of transmission tariff from 1.4.2009 to 31.3.2014, for Singrauli Transmission System in Northern Region, based on the capital cost admitted by the Commission as on 31.3.2009, vide its order dated 27.9.2010. He further submitted that the additional capital expenditure has been claimed under Regulation 9 (2) (v) read with Regulation 7 of CERC (Terms and Conditions of Tariff Regulations), 2009 (herein after referred to as "2009 regulations").

2. The representative of the petitioner submitted that several sub-station equipments have already completed more than 20 years of service and are going to complete 25 years of service during 2009-14 period. The equipments are required to be replaced due to obsolescence of design, non availability of spares and services support from Original Equipment Manufacturer (OEM).

3. The learned counsel for the respondent BRPL submitted that as per Regulation 9 (2) (v) of the 2009 regulations the additional capital expenditure incurred after the cut-off date may be admitted and hence in the instant case it may be allowed only after the additional capital expenditure is incurred. He submitted that out of the total additional capital of about ₹ 17 crore, ₹ 9 crore is due to procurement of reactors. The learned counsel for BRPL submitted that as per the affidavit dated 10.8.2010, filled by the petitioner, the reactors are to be replaced due to increase in fault level at Agra and Bassi sub-stations. The learned counsel further submitted that, since the current fault level are within the limit specified in Central Electricity Authority (Standards for Technical Construction of Electric Plants and Electric lines) Regulations, 2010, the procurement of reactors may not be allowed.
4. The representative of the petitioner sought time to file rejoinder to the respondent's reply.
5. Subject to the above, order in the matter was reserved.

By order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)
3.4.2012